

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.116/MP/2022**

Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 seeking, inter alia, quashing of the purported invoice dated 14.12.2021 raised by the Respondent No. 1 on the Petitioner and for refund of Rs. 59,58,745/- wrongfully and illegally deducted by the Respondents.

Date of Hearing : 22.2.2023

Coram : Shri I. S. Jha, Member  
Shri P. K. Singh, Member

Petitioner : DB Power Limited (DBPL)

Respondents : NTPC Vidyut Vyapar Nigam Limited (NVVNL) and Anr.

Parties Present : Shri Deepak Khurana, Advocate, DBPL  
Shri Ashwini Kumar Tak, Advocate, DBPL  
Shri Nipun Dave, Advocate, NVVNL  
Ms. Swapna Seshadri, Advocate, GUVNL  
Shri Ashabhari Thakur, Advocate, GUVNL

**Record of Proceedings**

At the outset, learned counsel for the Respondent No.1, NVVNL prayed for an adjournment due to non-availability of the arguing counsel. The said request was not opposed by the learned counsel for the Petitioner. Accordingly, the matter was adjourned.

2. The Petition shall be listed for hearing on 16.5.2023.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**